

IN THE SUPREME COURT OF INDIA
CRIMINAL ORIGINAL JURISDICTION

TRANSFER PETITION (CRL.) NO.493 OF 2009

SHARMISHTABEN M. BHAVSAR

.....

PETITIONER

VERSUS

M/S CITYFINANCIAL CONSUMER FIN. I. LTD.

.....

RESPONDENT

O R D E R

This is a petition filed by the sole petitioner under Section 406 of the Code of Criminal Procedure seeking transfer of C.C. No. 2296 of 2008 pending on the file of Shri Manish Khurana, Metropolitan Magistrate, Court No. 210 at Rohini District Court Complex, New Delhi titled M/s Citifinancial Consumer Finance India Ltd. v. Smt. Sharmishtaben M. Bhavsar to any court of competent jurisdiction at Ahmedabad, Gujarat.

Having heard the learned counsel for the parties and having perused the grounds set out in the transfer petition, we are satisfied that the transfer petition should be allowed and the same is, accordingly, allowed.

.....J
[HARJIT SINGH BEDI]

.....J
[DR. B.S. CHAUHAN]

NEW DELHI
AUGUST 17, 2009.

